

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.853 of 2019**

**IN THE MATTER OF:**

**Gursharan Singh**

**...Appellant**

**Versus**

**The State Trading Corporation of India Ltd. & Anr.**

**...Respondents**

**For Appellant:**

**Shri K. Dutta, Shri Naveen Kumar Chaudhary, Shri Sourabh Gupta, Shri Shashank Shekhar, Shri Prabhat Kumar and Shri Puneet Yadav, Advocates**

**For Respondent:**

**None**

**O R D E R**

**23.08.2019** Heard Counsel for Appellant. Issue Notice in application for condonation of delay as well as the Appeal. Requisite along with process fee, if not filed, be filed by 26<sup>th</sup> August, 2019. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

List the Appeal on 25<sup>th</sup> September, 2019.

In the meantime, the IRP/‘Resolution Professional’ will ensure that the company remains going concern and the manufacturing and production of the company do not suffer; payment of wages to the employees/workmen are made on time and if any material is supplied during ‘Corporate Resolution Process’, the payment must be paid to the supplier/creditor. The ‘Insolvency Resolution Professional’ will also take aid of (suspended) Board of Directors, paid Directors and employees. The person who is authorised to sign the bank cheques may issue cheques only after authorization of the Interim Resolution Professional.

The Banks having accounts of the 'Corporate Debtor' will also cooperate with the 'Insolvency Resolution Professional' to ensure compliance of this order.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*/rs/gc*